

Conts neel	Continued	Continued	Income Tax return has been filed	Rupees) for the last five financial years completed ( as on 31 <sup>st</sup> March)	
1.	Self	ANVPK6478J	2014-15, 2015-16, 2019-20 2020-21,	(i)	222998/-
				(ii)	325542/-
				(iii)	76734/-
				(iv)	92726/-
				(v)	NOT APPLICABLE
2.	Spouse- SHEKHAR KUMAR	ELTPK0898E	NOT APPLICABLE	(i)	NIL
				(ii)	NIL
				(iii)	NIL
				(iv)	NIL
				(v)	NIL
3.	HUF ( if Candidate is Karta/Coparcener)	Not Applicable	Not Applicable	(i)	NIL
				(ii)	NIL
				(iii)	NIL
				(iv)	NIL
				(v)	NIL
4.	Dependent -1 NIVEDITA RAJ	EOWPR2404P	NOT APPLICABLE	(i)	NIL
				(ii)	NIL
				(iii)	NIL
				(iv)	NIL
				(v)	NIL
5.	Dependent -2 SHREYA RAJ	NO PAN ALLOTTED	NOT APPLICABLE	(i)	NIL
				(ii)	NIL
				(iii)	NIL
				(iv)	NIL
				(v)	NIL
6.	Dependent -3 PRATEEK RAJ	NO PAN ALLOTTED	NOT APPLICABLE	(i)	NIL
				(ii)	NIL
				(iii)	NIL
				(iv)	NIL
				(v)	NIL

Note: It is mandatory for PAN holder to mention PAN and in case of no PAN, it should be clearly stated "No PAN allotted".

(5) Pending criminal cases

(i) I declare that there is no pending criminal case against me. (Tick this alternative if there is no criminal case pending against the Candidate and write NOT APPLICABLE against alternative (ii) below)

OR

(ii) The following criminal cases are pending against me:

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(If there are pending criminal cases against the candidate, then tick this alternative and score off alternative (i) above, and give details of all pending cases in the Table below)

Table

(a)	FIR No. with name and address of Police Station concerned	1. AKBARPUR P.S. CASE NO. – 244/2010. 2. NAWADA P.S. CASE NO. – 111/2009. 3. NARHAT P.S. CASE NO. 101/2014.	4. AKBARPUR P.S. CASE NO. – 57/2006 5. HISUA P.S. CASE NO. – 146/2010. 6. CIVIL LINES P.S. CASE NO– 125/2017	7. AKBARPUR P.S. CASE NO. – 63/2011
(b)	Case No. with name of the Court	1. AKBARPUR P.S. CASE NO. – 244/2010 A.C.J.M.– I, NAWADA 2. NAWADA P.S. CASE NO. – 111/2009. A.C.J.M – I, NAWADA 3. NARHAT P.S. CASE NO. 101/2014. S.D.J.M., NAWADA	4. AKBARPUR P.S. CASE NO. – 57/2006 A.C.J.M. – IV, NAWADA 5. HISUA P.S. CASE NO. – 146/2010 A.C.J.M. – IV, NAWADA 6. C.J.M. GAYA	7. AKBARPUR P.S. CASE NO. – 63/2011, SMT. SANGEETA KUMARI, J.M. 1 <sup>ST</sup> CLASS NAWADA.
(c)	Section(s) of concerned Acts/Codes involved ( give no. of the Section, e.g. Section ..... of IPC, etc.)	1. 188 I.P.C. AND 133 R.P. ACT 2. 188, 171 (C) I.P.C. AND 3 OF S.V.N.ACT. 3. 341, 323, 504 I.P.C.	4. 25(1-B), 26 ARMS ACT. 5. 3 OF S.V.N.ACT. 6. 406, 468, 471, 420 I.P.C.	7. 171 IPC AND 133 R.P. ACT
(d)	Brief description of offence	1. DISOBEDIENCE TO ORDER DULY PROMULGATED BY PUBLIC SERVANT AND PROCURING OF CONVEYANCE AT ELECTIONS. 2. DISOBEDIENCE TO ORDER DULY PROMULGATED BY PUBLIC SERVANT AND WEARING GRAB. 3. ASSAULT AND ABUSED	4. SECRET CONTRAVENTIONS. 5. PENALTY FOR WRITING ON OTHERS PROPERTY 6. CHEATING	7. WEARING GRAB
(e)	Whether charges have been framed ( mention YES or NO)	1. YES 2. YES 3. YES (Accusation Explained)	4. YES 5. YES 6. NO	7. YES
(f)	If answer against (e) above is YES, then give the date on which charges were framed	1. 22/07/2014 2. 19/07/2019 3. 22/06/2020	4. 06/01/2020 5. 24/04/2014 6. NOT APPLICABLE	7. 13/03/2018
(g)	Whether any	1. NO	4. NO	7. NO

(g)	Appeal/Application for revision has been filed against the proceedings (Mention YES or NO)	2. NO 3. NO	5. NO 6. NO	NO
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(6) Cases of conviction

- (i) I declare that i have not been convicted for any criminal offence. (Tick this alternative, if the candidate has not been convicted and write NOT APPLICABLE against alternative (ii) below – **NOT APPLICABLE**

OR

- (ii) I have been convicted for the offence mentioned below: **NO.**

( If the candidate has been convicted, then tick this alternative and score off alternative (i) above, and give details in the table below)

Table

(a)	Case No.	NOT APPLICABLE	NOT APPLICABLE	NOT APPLICABLE
(b)	Name of the Court	NOT APPLICABLE	NOT APPLICABLE	NOT APPLICABLE
(c)	Section(s) of Acts/Codes involved ( give no. of the Section, e.g. Section ..... of IPC, etc.)	NOT APPLICABLE	NOT APPLICABLE	NOT APPLICABLE
(d)	Brief description of offence for which convicted	NOT APPLICABLE	NOT APPLICABLE	NOT APPLICABLE
(e)	Dates of orders of conviction	NOT APPLICABLE	NOT APPLICABLE	NOT APPLICABLE
(f)	Punishment imposed	NOT APPLICABLE	NOT APPLICABLE	NOT APPLICABLE
(g)	Whether any appeal has been filed against conviction order (Mention YES	NOT APPLICABLE	NOT APPLICABLE	NOT APPLICABLE
(h)	If answer to (g) above is YES, give details and present status of appeal	NOT APPLICABLE	NOT APPLICABLE	NOT APPLICABLE

(6A) I have given full and up-to-date information to my political party about all pending criminal cases against me and about all cases of conviction as given in paragraphs (5) and (6).

[candidates to whom this item is not applicable should clearly write NOT APPLICABLE IN VIEW OF ENTRIES IN 5(i) and 6(i), above]

**Note:**

1. Details should be entered clearly and legibly in BOLD letters.
2. Details to be given separately for each case under different columns against each item.
3. Details should be given in reverse chronological order, i.e. the latest case to be mentioned first and backwards in the order of dates for the other cases.
4. Additional sheet may be added if required.
5. Candidate is responsible for supplying all information in compliance of Hon'ble Supreme Court's judgement in W.P.(C) No. 536 of 2011.

(7) That I give herein below the details of the assets (moveable and immovable etc.) of myself, my spouse and all dependents:

**A. Details of movable assets:**

Note: 1. Assets in joint name indicating the extent of joint ownership will also have to be given.

Note: 2. In case of deposit/Investment, the details including Serial Number, Amount, date of deposit, the scheme. Name of the Bank/Institution and Branch are to be given .

Note:3. Value of Bonds/Share Debentures as per current market value in stock exchange in respect of listed companies and as per books in case of non-listed companies should be given.

Note:4. 'Dependent' means parents, son(s), daughter(s) of the candidate or spouse and any other person related to the candidate whether by blood or marriage, who have no separate means of income and who are dependent on the candidate for their livelihood.

Note: 5. Details including amount is to be given separately in respect of each investment.

Note:6. Details should include the interest in or ownership of offshore assets.

Explanation : For the purpose of this Form, the expression "offshore assets" includes, details of all deposits or investments in Foreign banks and any other body or institution abroad, and details of all assets and liabilities in foreign countries':

Sl. No.	Description	Self	Spouse Shekhar Kumar	HUF	Dependent - 1- NIVEDITA RAJ	Dependent - 2- SHREY A RAJ	Dependent - 3 - PRATEEK RAJ

(i)	Cash in hand	1,50,000/-	1,50,000/-	Not Applicable	NIL	NIL	NIL
(ii)	Details of deposit in Bank accounts (FDRs, Term deposit and all other types of deposits including saving accounts), deposits with financial institutions, Non banking financial companies and Cooperative societies and the amount in each such deposit.	1. BOB, KKB, PATNA, A/C NO. – 27630100002103, AMT. 1,97,732/- 2. BANK OF INDIA, HISUA, A/C 455910110010744, AMT. – 539/- 3. ALLAHABAD BANK, NARHAT, A/C NO. – 50529968220, AMT. 75,000/-	1. ALLAHABAD BANK, NARHAT, A/C NO. – 21728579801, AMT. 934/-	Not Applicable	S.B.I., RAJIV NAGAR, A/C NO. – 20400187846, AMT – 626/-	NIL	NIL
(iii)	Details of investment in Bonds, debentures/shares and units in companies/Mutual funds and others and the amount	SAHARA Q SHOP UNIQUE PRODUCTS RANGE LIMITED, AMT. 3,80,000/-	SAHARA Q SHOP UNIQUE PRODUCTS RANGE LIMITED, AMT. 1,65,300/-	NOT APPLICABLE	NIL	NIL	NIL
(iv)	Details of investment in NSS, Postal savings, insurance policies and investment in any Financial instruments in post office or insurance company and the amount	1. SBI LIFE, POLICY NO. – IK083848105, PREMIUM PAID – 4,50,000/- 2. L.I.C., POLICY NO. – 515483618, PREMIUM PAID 86,724/- 3. RPL INSURANCE, POLICY NO. – 0000002182122, PREMIUM PAID 84,700/-	1. SBI LIFE, POLICY NO. – IK083848104, PREMIUM PAID – 1,50,000/- 2. L.I.C., POLICY NO. – 515483617, PREMIUM PAID 2,61,264/- 3. L.I.C., POLICY NO. – 829285163, PREMIUM PAID 1,13,608/- 4. RPL INSURANCE, POLICY NO. – 0000002180985, PREMIUM PAID 1,61,250/-	Not Applicable	NIL	NIL	1. L.I.C. Policy No. – 518597413, Premium Paid – 66,184/- 2. L.I.C. Policy No. – 518592434, Premium Paid – 1,26,888/-

(v)	Personal loans/ advance given to any person or entity including firm, company, Trust etc., and other receivables from debtors and the amount	CONTINUED	CONTINUED	Not Applicable	NIL	NIL	NIL
(vi)	Motor vehicles/ Aircrafts/ Yachts/ Ships (Details of make, registration number etc., year of purchase and amount)	NIL	HONDA SCOOTY, REG. NO. – BRO1CY-5032, Pur. Amt. – 52,192/- P Value – 30,000/-	Not Applicable	NIL	NIL	NIL
(vii)	Jewellery, bullion and valuable thing(s) (give details of weight and value)	1. GOLD – 300 Gm. VALUE – RS. 15,00,000/- 2. SILVER – ½ K.G. – 30,000/-	GOLD – 100 G.M., VALUE – RS. 5,00,000/-	Not Applicable	NIL	NIL	NIL
(viii)	Any other assets such as value of claims/interest	1. NP BORE PISTOL, L. NO. – 3/2013, PUR. AMT. 60,000/- 2. NP BORE RIFLE, L.NO. – AB-04-10728, PUR. AMT. 20,000/-	NIL	Not Applicable	NIL	NIL	NIL
(ix)	Gross Total Value	30,34,695/-	15,32,356/-	NIL	NIL	NIL	1,93,072/-

#### B. Details of Immovable Assets

Note: 1. Properties in joint ownership indicating the extent of joint ownership will also have to be indicated.

Note: 2. Each land or building or apartment should be mentioned separately in this format.

Note: 3. Details should include the interest in or ownership of offshore assets.

S. No.	Description	Self	Spouse	HUF	Dependent – 1	Dependent – 2	Dependent – 3
(i)	Agricultural	NIL	Coparcener	Not Applicable	NIL	NIL	NIL

11)	land Location(s) Survey number(s)	NIL	Share in Mauza – Narhat, Thana No. – 149, Khata No. – 158, 67, 68, 163, 165, 164, 409, 419, 414, 415, 67, Khesara No. – 1654, 2615, 3009, 3016, 3582, 2758, 3412, 2678, 2713, 3441, 3059, 3560, 2533, 2543, 2685, 2645, 2832, 1776, 1777, 1557, 7, 10, 17, 18, 23,	Not Applicable	NIL	NIL	NIL
	Area ( total measurement in acres)	Not Applicable	24 Acres 44 Dismil	Not Applicable	NIL	NIL	NIL
	Whether inherited property (YES or NO)	Not Applicable	Yes	Not Applicable	Not Applica ble	Not Applica ble	Not Applica ble
	Date of purchase in case of self- acquired property	Not Applicable	Not Applicable	Not Applicable	Not Applica ble	Not Applica ble	Not Applica ble
	Cost of land (in case of purchase) at the time of purchase.	Not Applicable	Not Applicable	Not Applicable	Not Applica ble	Not Applica ble	Not Applica ble
	Any investment on the land by way of development, construction etc.	Not Applicable	Not Applicable	Not Applicable	Not Applica ble	Not Applica ble	Not Applica ble
	Approximate current market value	Not Applicable	2,50,00,000/-	Not Applicable	NILL	NILL	NILL
(ii)	Non- Agricultural	1. Khata No. – 211, Old Plot	1. Thana No. – 367, Ward No. –	Not Applicable	NILL	NILL	NILL

(ii)	land: Location(s) Survey number(s)	No. – 1762, Hisua Nagar Parishad .... 2. RS Dag No. – 330, RS Khatiyar No. – 168, Mauza – Bhagwanpur (Kolkata) 3. Mauza – Hisua, Thana No. – 69, Khata No. – 130, Plot No. – 1483	09, Khata No. – 482, Plot No. – 3754, New Plot No. – 2405, Kasba Nawada. 2. Thana No. – 367, Ward No. – 09, Khata No. – 482, Plot No. – 3754, New Plot No. – 2404, 2405, Kasba Nawada, 3. Mauza – Hisua, Thana No. – 63, Khata No. – 610, Plot No. – 799	Not Applicable	NIL	NIL	NIL
	Continued						
	Area (total measurement in sq. ft.)	1. 1300 Sq.ft. (3 Dismil) 2. 3 Kathas 4 Chittak 30 SFT 3. 5 Dismil	Area – 4 Dismil. Area – 1361 Sq.ft.	Not Applicable	NILL	NILL	NILL
	Whether inherited property (YES or NO)	No	No.	Not Applicable	Not Applica ble	Not Applica ble	Not Applica ble
	Date of purchase in case of self- acquired property	1. 11/06/2014 2. 29/06/2007 3. 04/10/2019	1. 11/10/2002 + 21/10/2002 3. 20/02/2018	Not Applicable	Not Applica ble	Not Applica ble	Not Applica ble
	Cost of land (in case of purchase) at the time of purchase.	1. 5,00,000/- 2. 1,00,000/- 3. 35,75,000/-	1. 50,000/- 3. 31,50,000/-	Not Applicable	Not Applica ble	Not Applica ble	Not Applica ble
(iii)	Any investment on the land by way of development, construction etc.	NIL	NIL	Not Applicable	Not Applica ble	Not Applica ble	Not Applica ble
	Approximate current market value	1. 50,00,000/- 2. 25,00,000/- 3. 41,00,000/-	1. 15,00,000/- 2. 50,00,000/-	Not Applicable	NILL	NILL	NILL
	<b>Commercial</b>	NIL	NIL	Not Applicable	NIL	NIL	NIL

(iii)	<b>buildings</b> (including apartments) Location(s) Survey number(s)	NIL	NIL	Not Applicable	NIL	NIL	NIL
	Area ( total measurement in sq. ft.)	Not Applicable	Not Applicable	Not Applicable	NILL	NILL	NILL
	Built-up area ( total measurement in sq.ft)	Not Applicable	Not Applicable	Not Applicable	NILL	NILL	NILL
	Whether inherited property (YES or NO)	Not Applicable	Not Applicable	Not Applicable	NILL	NILL	NILL
	Date of purchase in case of self-acquired property	Not Applicable	Not Applicable	Not Applicable	NILL	NILL	NILL
	Cost of land (in case of purchase) at the time of purchase.	Not Applicable	Not Applicable	Not Applicable	N'LL	NILL	NILL
	Any investment on the property by way of development, construction etc.	Not Applicable	Not Applicable	Not Applicable	NILL	NILL	NILL
	Approximate current market value	NIL	NILL	Not Applicable	NILL	NILL	NILL
(iv)	<b>Residential Buildings</b> (including apartments): -Location(s) -Survey number(s)	NIL	Share in old house coparcener at Narhat.	Not Applicable	NILL	NILL	NILL
	Area (total measurement in sq.ft.)	NIL NIL	4000 Sq. Ft.	Not Applicable	NIL	NIL	NIL
	Built up area		4000 Sq. Ft.	Not Applicable	NIL	NIL	NIL

(iv)	(Total measurement in sq.ft.)	NIL	CONTINUED	Not Applicable	NIL	NIL	NIL
	Whether inherited property (Yes or No)	NIL	Yes	Not Applicable	NILL	NILL	NILL
	Date of purchase in case of self-acquired property	NIL	Not Applicable	Not Applicable	NILL	NILL	NILL
	Cost of property (in case of purchase) at the time of purchase	NIL	Not Applicable	Not Applicable	NILL	NILL	NILL
	Any investment on the land by way of development construction etc.	NIL	No	Not Applicable	NILL	NILL	NILL
	Approximate current market value	NIL	Rs. 17,50,000/-	Not Applicable	NILL	NILL	NILL
(v)	Others (such as interest in property)	NIL	NILL	Not Applicable	NILL	NILL	NILL
(vi)	Total of current market value of (i) to (v) above	1,16,00,000/-	Rs. 3,32,50,000/-	Not Applicable	NILL	NILL	NILL

(8) I give herein below the details of liabilities/dues to public financial institutions and government:-

(Note : please give separate details of name of bank, institutions, entity or individual and amount before each item)

S. No.	Description	Self	Spouse	HUF	Depe ndent - 1	Depe ndent - 2	Depe ndent - 3
(i)	<b>Loan or dues to Bank/financial Institution(S)</b>	L.I.C., POLICY NO. - 515483618,	L.I.C., POLICY NO. - 515483617,	Not Applicable	NILL	NILL	NILL

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	Name of the Bank or financial institutions, amount outstanding, Nature of loan	LOAN AMT. 78513/-	LOAN AMT. 2,39,629/-	Not Applicable	NILL	NILL	NILL
(i)	Loan or dues to any other individuals /entity other than mentioned above.  Name(s) amount outstanding, Nature of loan	NILL	NILL	Not Applicable	NILL	NILL	NILL
	Any other liability	NILL	NILL	Not Applicable	NILL	NILL	NILL
	Grand total of liabilities	Rs. 78513/-	Rs. 2,39,629/-	Not Applicable	NILL	NILL	NILL
(ii)	<b>Government Dues :</b>  Dues to departments dealing with government accommodation - <b>NO</b>	(A) Has the Deponent been in occupation of accommodation provided by the Government at any time during the last ten years before the date of notification of the current election? (B) If answer to (A) above is YES, the following declaration may be furnished namely:- (i) The address of the Government accommodation: <b>NOT APPLICABLE</b> (ii) There is no dues payable in respect of above Government accommodation, towards- (a) Rent; (b) Electricity charges; (c) Water charges; and (d) Telephone charges as on 06.10.2020 (date) [ the date should be the last date of the third month prior to the month in which the election is notified or any date thereafter]  Note- 'No Dues Certificate' from the agencies concerned in respect of rent, electricity charges, water charges and telephone charges for the above Government accommodation should be submitted.					No
(iii)	Dues to department dealing with government	NILL	NILL	Not Applicable	NILL	NILL	NILL

(iii)	transport (including aircrafts and helicopters)	NIL	NIL	Not Applicable	NIL	NIL	NIL
Contd. hereof	Continued	Self	Spouse	HUF	Dependent-1	Dependent-2	Dependent-3
(iv)	Income tax dues	NILL	NILL	Not Applicable	NIL	NIL	NIL
(v)	GST dues	NILL	NILL	Not Applicable	NIL	NIL	NIL
(vi)	Municipal/Property tax dues	NILL	NILL	Not Applicable	NIL	NIL	NIL
(vii)	Any other dues	NILL	NILL	Not Applicable	NIL	NIL	NIL
(viii)	Grand total of all Government dues	NILL	NILL	Not Applicable	NIL	NIL	NIL
(ix)	Whether any other liabilities are in dispute, if so, mention the amount involved and the authority before which it is pending.	NILL	NILL	Not Applicable	NIL	NIL	NIL

**(9) Details of profession or occupation:**

(a) Self : Business & Social Service

(b) Spouse - Business

**(9A) Details of sources(s) of Income:**

(a) Self – **Business & Agriculture**

(b) Spouse – **Business & Agriculture**

(c) Source of income, if any, of dependents, - **Not Applicable**

**(9B) Contracts with appropriate Government and any public company or companies**

(a) Details of contracts entered by the candidate - **Not Applicable**

(b) details of contracts entered into by spouse- **Not Applicable**

(c) details of contracts entered into by dependents - **Not Applicable**

(d) details of contracts entered into by Hindu Undivided Family or trust in which the candidate or spouse or dependents have interest - **Not Applicable**

(e) details of contracts, entered into by Partnership Firms in which candidate or spouse or dependents are partners – **Not Applicable**

(f) details of contracts, entered into by private companies in which candidate or spouse or dependents have share - **Not Applicable**

**(10) My educational qualification is as under :-**

Graduation, from Allahabad Deemed University, Allahabad University, in 2015.

(Give details of highest School/University education mentioning the full form of the certificate / diploma/degree course, name of the School/College/University and the year in which the course was completed.)

PART-B

(11) ABSTRACT OF THE DETAILS GIVEN IN (1) TO (10) OF PART-A:

1.	Name of the candidate	NITU KUMARI		
2.	Full postal address	VILLAGE - NARHAT, P.O. – NARHAT, P.S. – NARHAT, District – Nawada Pin – 805122		
3.	Number and name of the constituency and State	236, HISUA – BIHAR		
4.	Name of the political party which set up the candidate (otherwise write 'Independent')	INDIAN NATIONAL CONGRESS PARTY		
5.	Total number of pending criminal cases	SEVEN		
6.	Total number of cases in which convicted	NILL		
7.	PAN of	PAN of	Year for which last income tax return filed	Total income shown
✓	(a) Candidate	ANVPK6478J	2019-20	76734/-
✓	(b) Spouse	ELTPK0898E	2019-20	NILL
✓	(c) HUF	NOT APPLICABLE	NOT APPLICABLE	NILL
✓	(d) Dependent	EOWPR2404P	NILL	NILL
✓	(e) Dependent	NOT APPLICABLE	NILL	NILL
✓	(f) Dependent	NOT APPLICABLE		

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8.		Details of Assets and Liabilities in Rupees						
B.		Description	Self	Spouse	HUF	Dependent-1	Dependent-2	Dependent-3
A.		Movable Assets (Total value)	30,34,695/-	15,32,356/-	Not Applicable	NILL	4600/-	2,18,808/-
B.	B.	Immovable Asset	1,16,00,000/-	3,32,50,000/-	Not Applicable	NILL	NILL	NILL
B.	I.	Purchase Price of self acquired immovable property	41,75,000/-	32,00,000/-	Not Applicable	NILL	NILL	NILL
B.	II.	Development / Construction cost of immovable property after purchase (if applicable)	NIL	NIL	Not Applicable	NILL	NILL	NILL
	III.	Approximate Current market price	1,16,00,000/-	3,32,50,000/-	Not Applicable	NILL	NILL	NILL
		a) Self – acquired assets (total value)	1,16,00,000/-	82,50,000/-	Not Applicable	NILL	NILL	NILL
		b) inherited assets (Total value)	NIL	2,50,00,000/-	Not Applicable	NILL	NILL	NILL
9.		Liabilities	78513/-	2,39,629/-	Not Applicable	NILL	NILL	NILL
9	(i)	Government dues (Total)	NILL	NILL	Not Applicable	NILL	NILL	NILL
9	(ii)	Loans from Bank, Financial Institutions and others (Total)	78513/-	2,39,629/-	Not Applicable	NILL	NILL	NILL

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10.	10.	Liabilities that are under dispute					NILL	NILL
10	(i)	Government dues (Total)	NILL	NILL	Not Applicable	NILL	NILL	NILL
10	(ii)	Loans from Bank, Financial Institutions and others (Total)	NILL	NILL	Not Applicable	NILL	NILL	NILL
11.	<u>Graduation, from Allahabad Deemed University, Allahabad University, in 2015.</u> (Give details of highest School/University education mentioning the full form of the certificate / diploma/degree course, name of the School/ College / University and the year in which the course was completed.)							



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## VERIFICATION

I, the deponent, above named, do hereby verify and declare that the contents of this affidavit are true and correct to the best of my knowledge and belief and no part of it is false and nothing material has been concealed there from. I further declare that:-

- (a) There is no case of conviction or pending case against me other than those mentioned in items 5 and 6 of Part A and B above;
- (b) I, my spouse, or my dependents do not have any asset or liability, other than those mentioned in items 7 and 8 of Part A and items 8, 9 and 10 of Part B above.

Verified at Nawada this the 8<sup>th</sup> day of October 2020.



Bharat Bhushan Sinha  
Notary Govt. of Bihar  
Civil Court Nawada

Binku  
07.10.2020

DEPONENT

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अ.प्र.

रा.प्र.प. 129/2020

7/10/20

Note: 1. Affidavit should be filed latest by 3.00 PM on the last day of filing nominations.

Note: 2. Affidavit should be sworn before an Oath Commissioner or Magistrate of the First Class or before a Notary Public.

Note: 3. All column should be filled up and no column to be left blank. If there is no information to furnish in respect of any items, either "Nil" or "Not applicable" as the case may be, should be mentioned.

Note: 4. The Affidavit should be either typed or written legibly and neatly.

Note: 5. Each page of the Affidavit should be signed by the deponent and the Affidavit should bear on each page the stamp of the Notary or Oath Commissioner or Magistrate before whom the Affidavit is sworn.

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